

Central Administrative Tribunal  
Principal Bench

O.A.No.31/98

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 5th day of January, 1998

(2)

Geetam Singh S/c Shri. Ganga Ram  
C/o Arun Gupta,  
1648, Nai Sarak, Chandni Chowk,  
Delhi.

APPLICANT

(By Sh. A.K. Bhardwaj, Advocate)

Versus

1. Union of India & Ors.

The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. The Divisional Railway Manager,  
Northern Railway,  
Allahabad Division,  
DRM Office, Allahabad. U.P.

3. The D.S.E. (III)  
Northern Railway, Allahabad Division,  
DRM Office, Allahabad.

4. The P.W.I.  
Northern Railway,  
Allahabad Division,  
Tundla.

RESPONDENTS

O R D E R (ORAL)

The applicant claims that he initially served as a Casual labour with the respondents, Railways from 21.7.73 to 18.1.77. He was again re-engaged in DRM's office during the years 1980-83. His grievance is that all the casual labourers who worked with the respondents after him have since been regularised. He had also given number of representations. The last one having been submitted on 31.7.1997 addressed to the Divisional Engineer, Northern Railway, Firozabad, who clarified that <sup>in response to an</sup> ~~any~~ earlier representation made by the applicant to the Railway Minister <sup>in letter</sup> which was referred to the office of P.W.I., Tundla, has confirmed that his name does not exist in the Live Casual Labour Register.

82

He has now come before this Tribunal seeking a direction to the respondents to re-engage him and to consider him for absorption as a regular Group 'D' employee with all consequential benefits. (3)

2. I have heard the learned counsel for the applicant. In view of the fact that a representation filed by the applicant dated 31.7.1997 is still pending with the respondents, I consider it ~~fit~~ <sup>fit</sup> now to dispose of the O.A at the admission stage itself by directing the respondent, Divisional Engineer, Firozabad, Northern Railway to dispose of the said representation with a speaking order, within a period of three months from the date of receipt of a copy of this order.

3. Registry is directed to send a copy of this order alongwith O.A to the Respondents.

O.A. is disposed of as above. No Costs.

*R.K.Ahuja*  
(R.K.AHUJA)  
MEMBER (A)

/rao/